> **EXTENSION OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: 2893 4 2024/RG/LP Dated: 5.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Sonali Salaria D/O Shri Dev Raj R/O H.No.1096, W.No.21, near Radha Swami Satsang Ghar, Tehsil & District Udhampur.

vide notification No.288 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

## No: 53702-14 /RG/LP Dated: 5.12.2024

#### Copy forwarded to the: -

7.

- Principal District and Sessions Judge, Udhampur. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Udhampur. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
  - Ms. Sonali Salaria, Advocate .....for information and necessary action.

Registrar ninistration)

> EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: <u>289492014</u>/RG/LP Dated: <u>5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Arun Kumar S/O Shri Jiv Nath Sharma R/O 145-Pacca Danga, Tehsil & District Jammu

vide notification No. 53 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

No: 53715-21 /RG/LP Dated: 5.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

#### 7. Mr. Arun Kumar, Advocate

.....for information and necessary action.

04-12-2024

(Registrar Administration)

**Registrar Administration**)

> EXTENSION **OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: 28959 2024/RG/LP Dated: 5.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Kehsav Kohli S/O Shri Kuldeep Raj Kohli R/O Ward No.9 near Foot Bridge Kathua.

vide notification No. 937 dated 21.08.2017 for a period of one year has further been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 53722-28/RG/LP Dated: 5 .12.2024

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Kathua 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Kathua 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Kehsav Kohli, Advocate 7.

1-04-12=24 (Registrar Administration)

> EXTENSION OF PROVISIONAL ENROLLMENT

## <u>NOTIFICATION</u>

No: 28969 2024/RG/LP

Dated: <u>5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Stuti Sharma D/O Shri Sudesh Sharma R/O 282-A Krishna Vihar, Housing Colony, Tehsil & District Jammu.

vide notification No.1045 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration)

# No: <u>53729-35</u>/RG/LP Dated: <u>5</u>.12.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Stuti Sharma, Advocate
  - .....for information and necessary action.

(Registrar Administration) 195

> EXTENSION **OF PROVISIONAL ENROLLMENT**

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## NOTIFICATION

No: 28974 2024/RG/LP Dated: 5.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Vivek Singh S/O Shri Mohinder Singh R/O Patti, P/o Rahya, Tehsil & District Samba.

vide notification No.2025 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

## Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.

No: 53736-42/RG/LP Dated: 5.12.20242

- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Samba. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Vivek Singh, Advocate 7.

.....for information and necessary action.

(Registrar Administration)

04-12-24

> EXTENSION **OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

## No: <u>2898 4 2024</u>/RG/LP Dated: <u>5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

# Ms. Arti Devi D/O Shri Bushan Kumar

R/O W.NO.17, H.NO.206 Near Forest Office Link Road Udhampur **Tehsil & District Udhampur** 

vide notification No.490 of 2021/RG dated 29.03.2021 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Registrar Administration) No: 53743-49 /RG/LP Dated: 5.12.2024

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Udhampur. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Arti Devi, Advocate

.....for information and necessary action.

04-12-2024

04-12-21

(Registrar Administration)

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## EXTENSION OF PROVISIONAL ENROLLMENT

7

## NOTIFICATION

No: 2899 4 2024 /RG/LP

## Dated: <u>05</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Koshal Sharma S/O Shri Ved Parkash R/O V.P.O. Badyal Brahmana, Tehsil R.S.Pura, District Jammu.

vide notification No.596 of 2021/RG/LP Dated 05.07.2021 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

101-12-2024

(Registrar Administration)

No: 53-710-76 /RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Koshal Sharma, Advocate

**Registrar Administration**)

> EXTENSION OF PROVISIONAL ENROLLMENT

8

## <u>NOTIFICATION</u>

No: <u>2900 4 2024</u>/RG/LP

Dated: <u>5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Arundeep Singh Kotral S/O Shri Sudershan Singh R/O Basnote, Moungri, District Udhampur.

vide notification 1258 of 2021/RG dated 16.11.2021 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

+ 0- 04=12=2024

(Registrar Administration) No: 5377-83/RG/LP Dated: 5.12.2024

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arundeep Singh Kotral, Advocate ......for information and necessary action.

04-12-24 (Registrar Administration)

> EXTENSION **OF PROVISIONAL ENROLLMENT**

## <u>NOTIFICATION</u>

No: <u>2901 4 2024</u>/RG/LP Dated: <u>5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Ms. Paramjeet Kaur D/O Shri Bhajan Singh R/O Rajpura near Boys Govt. School, Tehsil Rajpura, District Samba.

vide notification No.235 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

# No: 53784-90/RG/LP Dated: 5.12.2024

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi,
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Paramjeet Kaur, Advocate 7. .....for information and necessary action.

egistrar Administration)

> EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: <u>2902 4 2024</u>/RG/LP

Dated: <u>5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Shahid Choudhary S/O Yusuf Khan R/O Chack Sajjan, Ward No.05, Tehsil & District Kathua.

vide notification No.650 of 2021/RG dated 05.07.2021 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

+ 01-12-2026 (Registrar Administration)

(Registrar Administration)

04-12-24

## No: <u>53791-97</u>/RG/LP Dated: <u>5</u>.12.2024

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahid Choudhary, Advocate ...... for information and necessary action.

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> EXTENSION OF PROVISIONAL ENROLLMENT

## <u>NOTIFICATION</u>

No: <u>290342024</u>/RG/LP

Dated: <u>65</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Vikas Sangral S/O Shri Rashpal Singh R/O Block No.203 Ghorakwalan, Tehsil Ramgarh, District Samba.

vide notification No.363 of 2023/RG/LP Dated 14.02.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

ar 04-12-2024 Registrar Administration)

## No: 53799-005/RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vikas Sangral, Advocate

04-12-21 **Registrar Administration**)

> EXTENSION **OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

## No: <u>2904 42014</u>/RG/LP Dated: <u>5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr Sved Ali Nagi S/O Shri Syed Zakir Hussain Shah R/O Kallar Kattal, Tehsil Surankote, District Poonch.

vide notification No.304 of 2023/RG/LP Dated 14.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Registrar Administration) AK

# No: 53866-12/RG/LP Dated: 5 .12.2024

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Syed Ali Naqi, Advocate

4-12-24 **Registrar Administration**)

> **EXTENSION OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: 2905 2024/RG/LP Dated: 5.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Kameshwar Kumar S/O Shri Babu Ram R/O Gagla, H.No.96, W.No.3, Tehsil Kastigarh, District Doda.

vide notification No.153 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Registrar Administration)

# No: 5 3013-19 /RG/LP Dated: 5 .12.2024

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Kameshwar Kumar, Advocate .....for information and necessary action.

(Registrar Administration)

64-12-24

> EXTENSION **OF PROVISIONAL ENROLLMENT**

## NOTIFIC ATION

## No: 2906 4 2024/RG/LP

Dated: <u>5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Ms. Gulveena Koushal D/O Shri Gulshan Kumar R/O W.No.1 near Police Line, Friends Colony, Tehsil & District Kathua.

vide notification No.110 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: <u>53020-26</u>/RG/LP Dated: <u>5</u>.12.2024 Ref. Marinistration)

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Kathua
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Gulveena Koushal, Advocate .....for information and necessary action.

(Registrar Administration)

> EXTENSION **OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: <u>2907 of 2024</u>/RG/LP Dated: <u>5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Kanav Rattanpal S/O Shri Rajinder Kumar Sharma R/O W.no.7 near GGMS Mahanpur, Tehsil Mahanpur, District Kathua.

vide notification No. 159 of 2023/RG/LP Dated 13.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: <u>53027-33</u>/RG/LP Dated: <u>5</u>.12.2024

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(Registrar Administration)

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Kanav Rattanpal, Advocate .....for information and necessary action.

15

## EXTENSION **OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: <u>2908 4 2014</u>/RG/LP Dated: <u>5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Harsh Vardhan Sharma S/O Shri Satish Sharma R/O Village Tarore, Tehsil Bari Brahmana, District Samba

vide notification No.1484 of 2021/RG Dated 16.12.2021 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Registrar Administration)

No: 53834-40 /RG/LP Dated: 5.12.2024

- Principal District and Sessions Judge, Samba. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Samba. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Harsh Vardhan Sharma, Advocate .....for information and necessary action.

(Registrar Administration)

> **EXTENSION OF PROVISIONAL ENROLLMENT**

## <u>NOTIFICATION</u>

No: 2909 12024/RG/LP Dated: 05.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Tarun Sambyal S/O Shri Jaipal Singh R/O Ward No.1, Pacci Mandi, Tehsil & District Samba

vide notification No.1590 of 2021/RG Dated 17.12.2021 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

## Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.

No: 53641-47 /RG/LP Dated: 65.12.2024

- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tarun Sambyal, Advocate

(Registrar Administration)

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EXTENSION **OF PROVISIONAL ENROLLMENT** 

## **NOTIFICATION**

No: <u>2910 9 2029</u>/RG/LP Dated: <u>05</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Sanjeev Kumar S/O Shri Ram Lal R/O H.No.1, Ward No.12, Power House Tehsil Haveli, District Poonch

vide notification No. 678 of 2022/RG/LP Dated 30.05.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration) No: 53848-54 /RG/LP Dated: 05.12.2024

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Poonch**.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, **Poonch**.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sanjeev Kumar, Advocate

egistrar Administration)

## EXTENSION OF PROVISIONAL ENROLLMENT

## <u>NOTIFICATION</u>

No: 2911 0/ 2024/RG/LP

Dated: 65\_.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Sourav Damathia S/O Shri Faqir Chand R/O H.No.28, W.No.4, Tehsil Bishnah, District Jammu.

vide notification No. 289 of 2023/RG/LP Dated 14.02.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

Registrar Administration)

No: 53055-61/RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sourav Damathia, Advocate

(Registrar Administration)

> **EXTENSION OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: 2912 2014/RG/LP Dated: 05.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Mahier Ali Jaffri S/O Shri Matloob Hussain Shah R/O Potha, Tehsil Surankote, District Poonch.

vide notification No. 1889 of 2022/RG/LP Dated 11.11.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration)

## No: 53862-68 /RG/LP Dated: 05.12.2024 Copy forwarded to the: -

- Principal District and Sessions Judge, **Poonch**. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Poonch. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Mahier Ali Jaffri, Advocate 7.

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>291392024</u>/RG/LP

## Dated: 05\_.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Sayed Waseem UI Hassan S/O Shri Safeer Hussain Shah R/O Village Kallar Katal, P.O Lathoong, Tehsil Surankote, District- Poonch

vide notification No.1140 Dated 10.01.2020 for a period of one year has further been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Registrar Administration)

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## No: <u>53069-75</u>/RG/LP Dated: <u>₩</u>.12.2024

- 1. Principal District and Sessions Judge, **Poonch**.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sayed Waseem UI Hassan, Advocate ...... for information and necessary action.

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## EXTENSION **OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: <u>2914 4 2024</u>/RG/LP Dated: <u>05</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Abishek Mehra S/O Shri Yash Paul R/O Sec-2, H.No.337, Upper Roop Nagar, Jammu

vide notification No.1102 Dated 10.01.2020 for a period of one year has further been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

Administration)

ANS

No: 53876-024RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abishek Mehra, Advocate

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EXTENSION OF PROVISIONAL ENROLLMENT

## <u>NOTIFICATION</u>

No: <u>2915 92024</u>/RG/LP

Dated: <u>65</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Rohit Kumar S/O Shri Baldev Raj R/O Chak Drab Khan, Tehsil & District Kathua.

vide notification No.251 of 2023/RG/LP Dated 13.02.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 53084-90 /RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rohit Kumar, Advocate

.....for information and necessary action.

(Registrar Administration)

(Registrar Administration)

100-12-2024

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EXTENSION OF PROVISIONAL ENROLLMENT

## <u>NOTIFICATION</u>

No: 2916 42024/RG/LP Dated: 05.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Sushil Kumar S/O Shri Raj Singh R/O Village Bhagpur, Tehsil & Distt. Udhampur

vide notification No.1656 Dated 12.03.2020 for a period of one year has further been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

100 04-12-2024 (Registrar Administration)

**Registrar Administration**)

No: 53891-97/RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sushil Kumar, Advocate

.....for information and necessary action.

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EXTENSION OF PROVISIONAL ENROLLMENT

## <u>NOTIFICATION</u>

No: 2917 4 2024 /RG/LP

Dated: <u>65</u>.12.2024

(Registrar Administration)

(Registrar Administration)

04-12-2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Ms. Rimshah Ali D/O Shri Mohammed Qasim Khan R/O Village Bhera, Tehsil Mendhar, District Poonch

vide notification 1153 of 2023/RG/LP Dated 03.06.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

No: 53898-904/RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rimshah Ali, Advocate

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EXTENSION OF PROVISIONAL ENROLLMENT

## <u>NOTIFICATION</u>

No: 2910 \$ 2024 /RG/LP

Dated: 05.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Ms. Sunahali Raju D/O Shri Ranjeet Singh Raju R/O Ward No.2, near Post Office, Sunari, Tehsil & District Ramban

vide notification No.1198 of 2023/RG/LP Dated 05.06.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

+01-12-2024 (Registrar Administration)

No: 53905-11 /RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sunahali Raju, Advocate

10 04-12-2024 (Registrar Administration)

> EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

## No: 2919 + 2024/RG/LP

Dated: 05 .12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Aquib Nawaz S/O Shri Mohammad Sharief Mir R/O Village Cheera, Tehsil Phagsoo District Doda.

vide notification No.1850 of 2023/RG/LP dated 08.09.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Régistrar Administration)

## No: 53912-18 /RG/LP Dated:05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhadwerwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Aquib Nawaz, Advocate 7.

stration) Registrar

> EXTENSION **OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: <u>292042024</u>/RG/LP

Dated: 05 .12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Ms. Sonika Verma D/O Shri Janak Raj R/O Village Juthana, Tehsil & District Kathua

vide notification No.1182 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

-04-12-2024 (Registrar Administration) No: <u>53919-25</u> /RG/LP Dated: <u>05</u>.12.2024

**Registrar Administration**)

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Kathua. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the 5. official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Sonika Verma, Advocate 7. .....for information and necessary action,

## EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 29214,2024 /RG/LP

Dated: 05\_.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Karan Singh S/O Shri Krishan Singh R/O Vill. Sungal (Lehar), Tehsil Akhnoor, District Jammu.

vide notification No.2165 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

100-12-2024 (Registrar Administration)

# No: <u>53926-32</u>/RG/LP Dated: <u>65</u>.12.2024

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagarfor information and also keeping record of the same.
- 7. Mr. Karan Singh, Advocate

**Registrar Administration**)

## EXTENSION OF PROVISIONAL ENROLLMENT

## <u>NOTIFICATION</u>

No: <u>2922 2024</u>/RG/LP

Dated: 05.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Arvind Singh Verma S/O Shri Sham Lal Verma R/O Village Sunail, Tehsil Akhnoor, Distt, Jammu

vide notification No.1106 Dated 10.01.2020 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration)

No: <u>53933\_39</u>/RG/LP Dated: <u>05</u>.12.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Arvind Singh Verma, Advocate .....for information and necessary action.

30

> **EXTENSION OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: <u>2923 ما محال</u>/RG/LP Dated: <u>٥٢</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Ms. Palvi Rani D/O Shri Chain Singh R/O Pathi, Udhampur

vide notification No.1960 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

## No: 53940-46 /RG/LP Dated: 05.12.2024

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Udhampur 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Palvi Rani, Advocate

.....for information and necessary action.

31

04-12-21 (Registrar Administration)

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## EXTENSION **OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: <u>292442024</u>/RG/LP Dated: <u>65</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Ms. Shruti Basnotra D/O Shri Romesh Kumar R/O H.No.24, Ward N o.1, Bharat Nagar, Tehsil & District Udhampur

vide notification No.2012 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Registrar Administration)

No: 53947-53 /RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Udhampur. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Udhampur 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Shruti Basnotra, Advocate

04-12-24 (Registrar Adm inistration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) \* \* \* \* \*

> EXTENSION **OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: <u>292542014</u> /RG/LP Dated: <u>05</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Nishad Ahmed S/O Shri Mohd Sadig R/O Bachianwali, Tehsil Haveli, District Poonch

vide notification No.1138 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

## No: 53954-60/RG/LP Dated: 05 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Poonch**
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Nishad Ahmed. Advocate

egistrar Administration)

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## EXTENSION **OF PROVISIONAL ENROLLMENT**

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## NOTIFICATION

No: 2926 9 2024/RG/LP Dated: 05.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Avinash Bhau S/O Shri Bharat Singh Bhau **R/O Nandwal, Khour Tehsil Khour Jammu**

vide notification No.1830 of 2023/RG/LP dated 06.09.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Registrar Administration) 2024

No: 53978-84 /RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Avinash Bhau, Advocate

(Registrar Administration)

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## EXTENSION **OF PROVISIONAL ENROLLMENT**

## NOTIFICATION

No: <u>2927 a12024</u>/RG/LP Dated: <u>5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Shahbaz Zahoor Sheikh S/O Shri Zahoor Hussain **R/O Lanyal, Tehsil & District Kishtwar**

vide notification No. 2023 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 53985-91 /RG/LP Dated: 05.12.2024

- Principal District and Sessions Judge, Kishtwar 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Kishtwar
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Shahbaz Zahoor Sheikh, Advocate 7. .....for information and necessary action.

-06-12-24 (Registrar Administration)

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EXTENSION **OF PROVISIONAL ENROLLMENT** 

## NOTIFICATION

# No: <u>2928 42024</u>/RG/LP Dated: <u>05</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Ms. Naina Khatri D/O Shri Parveen Parkash Khatri R/O 19-A, 2nd Extension, Gandhi Nagar, Tehsil & District Jammu

vide notification No.1955 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Registrar Administration) No: <u>53992-90</u> /RG/LP Dated: <u>05</u>.12.2024 By Martinet Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Naina Khatri, Advocate

Registrar Administration)

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EXTENSION OF PROVISIONAL ENROLLMENT

# <u>NOTIFICATION</u>

No: <u>2929 4 2024</u> /RG/LP

Dated: 45 .12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mohd Meesam S/O Shri Dilbar Hussain R/O Mohalla Plaser, Narwal Bala, Tehsil & District Jammu

vide notification No.1929 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration) No: <u>53999-54005</u>/RG/LP Dated: <u>05</u>.12.2024

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mohd Meesam, Advocate
  - .....for information and necessary action.

(Registrar Administration)

> EXTENSION OF PROVISIONAL ENROLLMENT

# <u>NOTIFICATION</u>

No: <u>2930 4 2024</u>/RG/LP

Dated: <u>05</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Swati Sharma D/O Shri Sita Ram R/O Satrari, Tehsil Majalta, District Udhampur.

vide notification No. 315 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Registrar Administration) No: 54006-12 /RG/LP Dated: 05 .12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Swati Sharma, Advocate
  - .....for information and necessary action.

04-12-2024 (Registrar Administration)

-04-12-2021

> **EXTENSION OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 2931 - 2024/RG/LP Dated: 05.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Ridham Singh Andotra S/O Shri Anil Singh R/O Near Shiv Mandir, Mirpur-Ram, Tehsil Nagri Parole, District Kathua.

vide notification No.1954 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration)

# No: 54014-20 /RG/LP Dated: 05.12.2024

- 1. Principal District and Sessions Judge, Kathua.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Kathua. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Ridham Singh Andotra, Advocate .....for information and necessary action.

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> EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>2932 4, 2024</u>/RG/LP

Dated: 05.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Saleem Sadiq S/O Mohd Sadiq R/O Village Parat, Tehsil Mendhar, District Poonch.

vide notification No. 1024 of 2022/RG/LP dated 28.07.2022 for a period of one year has further been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

**By Order** 

· 04-12-2024

(Registrar Administration)

# No: <u>54023-29</u>/RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, **Poonch.**
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Saleem Sadiq, Advocate

04-12 Registrar Administration)

> EXTENSION OF PROVISIONAL ENROLLMENT

# <u>NOTIFICATION</u>

No: <u>29.33 4 2024</u>/RG/LP

Dated: <u>\scale{5}</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Medhia Mintoo D/O Shri Manzoor Ahmed Mintoo R/O Near Filter Plant, Semna Colony, Kishtwar, Tehsil & District Kishtwar

vide notification No. 2175 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration) 2024 Ref. March 12-2024

Administration)

# No: 54030-36 /RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, **Kishtwar**
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagarfor information and also keeping record of the same.

(Registra

7. Ms. Medhia Mintoo, Advocate

> **EXTENSION OF PROVISIONAL ENROLLMENT**

# <u>NOTIFICATION</u>

No: 2934 92024 /RG/LP

Dated: 05.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Huzyfa Rubeen D/O Shri Nisar Ahmed Rather R/O Krawah, Banihal, House No.81, Tehsil Banihal, District Ramban.

vide notification No. 2164 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

# No: 54037-43 /RG/LP Dated: 05.12.2024 Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Ramban. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Huzyfa Rubeen, Advocate 7.

(Registrar Administration)

# EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 29354 2024/RG/LP

Dated: <u>\$5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

# Mr. Mohd Imran S/O Shri Razaq Ahmed R/O Potha, Tehsil Surankote, District Poonch.

vide notification No. 2170 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

No: <u>S464S-SI</u>/RG/LP Dated: <u>05</u>.12.2024 MB M Copy forwarded to the: -

**Registrar Administration**)

- 1. Principal District and Sessions Judge, **Poonch.**
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Mohd Imran, Advocate 7.

# EXTENSION **OF PROVISIONAL ENROLLMENT**

# **NOTIFICATION**

# No: 2936 12024 /RG/LP Dated: 65.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Ms. Seerat Kapoor D/O Shri Neeraj Kapoor R/O H.No.114/7, First Floor, Trikuta Nagar, Tehsil Bahu, District Jammu

vide notification No. 2128 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

# No: <u>54052-58</u> /RG/LP Dated: <u>05</u>.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Seerat Kapoor, Advocate

104-12-24 (Registrar Administration)

> EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 2937 4 2024/RG/LP Dated: 05.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Humera Khan D/O Mohd Aslam R/O Village Sanwara, P.O Gandoh, Tehsil Bhalessa, District Doda.

vide notification No.943 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

# No: 54050-64 /RG/LP Dated: 05.12.2024

- 1. Principal District and Sessions Judge, Bhadwerwah.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Humera Khan, Advocate .....for information and necessary action.

04-12-2024 (Registrar Administration)

> EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

# No: 2938 4 2024 /RG/LP

Dated: <u>65</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Munaza Tabassum D/O Shri Tariq Hussain Bhat R/O Mohalla Bun, Tehsil & District Doda.

vide notification No. 1907 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 54065-71 /RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhadwerwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Munaza Tabassum, Advocate

.....for information and necessary action.

04-12-2029 (Registrar Administration)

Registrar Administration)

> **EXTENSION OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 29.39 4 2024/RG/LP Dated: 05.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

## Mr. Sahil Kumar S/O Shri Ashok Kumar R/O Village Cheka, Tehsil Bhalla, District Doda

vide notification No.1984 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration) No: <u>54072-70</u>/RG/LP Dated: <u>05.12.2024</u>

- 1. Principal District and Sessions Judge, Bhadwerwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Doda. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Kumar, Advocate

(Registrar Administration)

> EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 2940 4 2024 /RG/LP

Dated: <u>45</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Palk Sambyal D/O Shri Raj Singh R/O Ward No.15, Mandi Thalora Tehsil & District Samba

vide notification No.1964 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Registrar Administration) ar

(Registrar Administration)

# No: 54079-85 /RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Palk Sambyal, Advocate

# EXTENSION OF PROVISIONAL ENROLLMENT

# <u>NOTIFICATION</u>

No: 2941 4 2024 /RG/LP

Dated: <u>\5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Pawan Kumar Sanwal S/O Shri Pritam Singh R/O Gunni (Ward No.2), Tehsil & District Rajouri.

vide notification No. 1959 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Registrar Administration)

No: 54087-93 /RG/LP Dated: 05.12.2024

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, **Rajouri**.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pawan Kumar Sanwal, Advocate ......for information and necessary action.

**Registrar Administration**)

# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 2942 4 2024 /RG/LP Dated: 5.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Vasudha Sharma D/O Shri Ashok Kumar Sharma R/O Jansal, Tehsil Majalta, District Udhampur

vide notification No.2079 of 2023/RG/LP dated 13.09.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration) Ary by

# No: 54094\_00 /RG/LP Dated:05 .12.2024

- 1. Principal District and Sessions Judge, Udhampur
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Vasudha Sharma, Advocate 7. .....for information and necessary action.

-04-12-2024 (Registrar Administration)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

# No: <u>2943 42024</u>/RG/LP

### Dated: <u>05</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Divyam S/O Shri Devinder Kumar R/O Ward No 2, H.No.19, Tehsil Ramnagar, District Udhampur

vide notification No. 1881 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

04-12-2024 (Registrar Administration)

# No: 54101-67 /RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Divyam, Advocate

04-12-2024 (Registrar Administration)

> EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

# No: 2944 4 2024/RG/LP

### Dated: 65.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Shikha Manhas D/O Shri Bahadur Singh R/O Village Targwal, Ward No.2, P/O Ambaran, Tehsil Akhnoor, District Jammu

vide notification No.2052 of 2023/RG/LP dated 13.09.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration) No: 54100 14 /RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh,Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shikha Manhas, Advocate

(Registrar Administration)

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EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>۲۹۹۶ ۲ 2024</u>/RG/LP Dated: <u>۵5</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Abheyshek Jamwal S/O Shri Kalyan Dev Singh R/O P.O. Tikri, Village Chanas, Tehsil & District Udhampur.

vide notification No. 1855 of 2023/RG/LP dated 08.09.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

No: 54115-21 /RG/LP Dated: 05.12.2024

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- Secretary, Bar Council of India, New Delhi. 2
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abheyshek Jamwal, Advocate .....for information and necessary action.

04-12-2029 (Registrar Administration)

egistrar Administration)

## EXTENSION OF PROVISIONAL ENROLLMENT

# <u>NOTIFICATION</u>

No: <u>2946 4 2024</u>/RG/LP

Dated: <u>\</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Aniket Balgotra S/O Shri Darshan Kumar R/O Village Gurha Balu, Tehsil Hiranagar District Kathua.

vide notification No.1844 of 2023/RG/LP dated 06.09.2023 for a period of one year has been extended **till 31.12.2025** after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

**Registrar Administration**)

# No: 54122-28 /RG/LP Dated: 05.12.2024

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Aniket Balgotra, Advocate
  .....for information and necessary action.

04-12-2024

(Registrar Administration)

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# EXTENSION **OF PROVISIONAL ENROLLMENT**

# **NOTIFICATION**

No: <u>2947 9 2029</u>/RG/LP Dated: <u>05</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Abhishek Kumar S/O Shri Des Raj R/O Khour Deonian, Tehsil R.S. Pura, District Jammu

vide notification No.1467 of 2021/RG dated 16.12.2021 for a period of one year has further been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration) No: 54129-35 /RG/LP Dated: 05.12.2024

- Principal District and Sessions Judge, Jammu. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Abhishek Kumar, Advocate .....for information and necessary action.

04-12-2024 Registrar Administration)

> EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 2948 92024/RG/LP

Dated: **b5**.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Mohsina D/O Shri Javed Iqbal Bhat R/O Mohalla Faridiya near Noor Masjid Doda, Tehsil & District Doda

vide notification No. 601 of 2021/RG dated 05.07.2021 for a period of one year has further been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

(Registrar Administration)

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhadwerwah.
- 2. Secretary, Bar Council of India, New Delhi.

No: 54136-42 /RG/LP Dated: 05 .12.2024

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Doda. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mohsina, Advocate

04-12-2024

## EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>2949 72024</u>/RG/LP Dated: <u>05</u>.12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Yasmeen Arif D/O Shri Mohd Arif R/O Chhajla (Ramkund) Tehsil Mankote, District Poonch

vide notification No.1173 dated 10.01.2020 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Registrar Administration)

#### Copy forwarded to the: -

Principal District and Sessions Judge, Poonch 1.

No: 54143-49 /RG/LP Dated: 05.12.2024

- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Poonch 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Yasmeen Arif, Advocate 7.

(Registrar Administration)

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# EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 2950 1 2024 /RG/LP Dated: 65 .12.2024

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Tarun Sharma S/O Shri Sanjay Kumar R/O Jakh, Tehsil Vijaypur, District Samba.

vide notification No. 343 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 54150-56 /RG/LP Dated: 45.12.2024 1914 M

#### Copy forwarded to the: -

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- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Samba
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tarun Sharma, Advocate

04-12-2024 Registrar Administration)